

Note :— 1.Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

2. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.
All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.
3. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the seniormost Hon'ble Judge presiding over such Benches.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 1st FEBRUARY 2016

DIVISION BENCHES

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| 1. Hon'ble The Acting Chief Justice &
Hon'ble Mr. Justice Samarendra Pratap Singh | I. CWJC - Relating to PIL
II(a). CWJC - Relating to Validity of Acts, Rules & Regulations etc.
(b). CWJC - Relating to State excise, Central Taxation etc.
(c). CWJC - Relating to Judicial Service
(d). LPA (2015 & 2016)
(e). Original Criminal Misc.(D.B.)
(f). Civil Review (D.B.)—Orders, Admission & Hearing
III.Cr. Appeal (D.B.)— Orders & Admission
IV.Cr. Appeal (D.B.)— Urgent and Assigned matters—Hearing
V. Any other civil matters not assigned to any other D.B.
VI.Cr. W. J. C. — Habeas corpus(D.B.) other than B.C.C. Act
— Orders, Admission & Hearing. |
| 2. Hon'ble Mr. Justice Navaniti Prasad Singh &
Hon'ble Justice Smt. Nilu Agrawal | I.LPA (upto 2014) — Orders , Admission & Hearing
II. CWJC — CAT Matters — Orders, Admission & Hearing.
III. Cr. W. J. C. — Habeas corpus (D.B.) -B.C.C. Act— Orders,
Admission & Hearing.
IV. Specially Assigned Matters |
| 3. Hon'ble Mr. Justice Ramesh Kumar Datta
Hon'ble Mr. Justice Sudhir Singh | I.—CWJC (State Taxation Matters) / M. A. (Taxation)—
Orders , Admission & Hearing
II. M.A. (Family Court Matters) Orders , Admission & Hearing
III. MJC (D.B.) — Orders , Admission & Hearing
IV. Specially Assigned Matters |
| 4. Hon'ble Justice Smt. Anjana Prakash &
Hon'ble Mr. Justice Rajendra Kumar Mishra | 1st half -I. Criminal Appeals (D.B.) (Custody matters)-Orders,
Orders on Petitions & Hearing
II. Cr. Appeal (D.B.) (Old Matters) — Hearing
III. Death Referen ce- Hearing |

CIVIL & CRIMINAL SINGLE BENCHES

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| 1. Hon'ble The Acting Chief Justice
(Monday & Thursday or any other day fixed) | At 3.30 P.M. – Cr. WJC (2016) |
| 2. Hon'ble Mr. Justice Samarendra Pratap Singh
(Monday & Thursday or any other day fixed) | At 3.30 P.M.— I. Specially Assigned Matters
II. Criminal Misc. Matters under Section 438 Cr. P.C. |
| 3. Hon'ble Mr. Justice Ajay Kumar Tripathi | Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2014 -2016)
Group -II — Education Matters, other service matters
— Orders , Admission & Hearing (From 2013) |

4. Hon'ble Mr. Justice Kishore K. Mandal
- I.Group — V I. (other un categorized Misc. matters,) —
Orders , Admission & Hearing
II. Election Petitions
III. Specially Assigned Matters
5. Hon'ble Mr. Justice Dr. Ravi Ranjan
- I. Group — V - Religioust Trust, Housing Board, wakf Act, Encroachment / Demolition, Arms Act
E.C. Act, Stamp Act , Arbitration , Foreigners Act
— Orders, Admission & Hearing
II. CWJC —Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)—
Orders , Admission & Hearing(Up to 2010)
III. Specially Assigned Matters
- 6.Hon'ble Justice Smt. Anjana Prakash
- 2nd half - I.Criminal Misc. Matters under Section 482 Cr. P.C.(Upto 2014) - Orders , Admission & Hearing
II. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer— Orders, Admission & Hearing.
III.— Criminal Revisions Arising From Orders of Conviction, Transfer & Criminal Misc. Matters etc. or matters not assigned to any other Bench.— Orders , Admission & Hearing
IV. Specially Assigned Matters
7. Hon'ble Mr. Justice Jyoti Saran
- CWJC —Group- V- I. Co-operative matters, Municipal Corporation, Zila Parishad, Gram panchayat Matters, PRDA, Indira Vikas / Jawahar Rojgar / Notified Area, S.F.C — Orders, Admission & Hearing
II. Election matters Relating to Co-operative matters,Gram panchayat Zila Parishad, Municipal Corporation & University,
III.Others election related matters except election petition relating to MLAs/ MPs.—Orders, Admission & Hearing
IV.CWJC—Group—IV—Orders,Admission & Hearing (Up to 2013)
V. Specially Assigned Matters
8. Hon'ble Mr. Justice Rakesh Kumar
- 1st half —Group—II (Equal pay for equal work, Selection, Appoint ment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2011 & 2012)
Group -II — Education Matters, other service matters — Orders , Admission & Hearing (Up to 2012)
2nd half Group — V (Industrial Law/ E.S.I. / E.P.F., Forest Act, Registration Act, Mines Act, Public Drainage / Telephone , B.B.C. Act.), Electricity Act, Freedom fighter , Citizenship, Pollution — Orders, Admission & Hearing
II. Specially Assigned Matters
9. Hon'ble Mr. Justice Birendra Prasad Verma
- I. CWJC —Group — III —Orders , Admission & Hearing
II. Testamentary cases / Suits — Orders, Admission & Hearing (on Thursday 2nd half) —At 3.15 P.M.
III. Company Petition & Company application— Orders, Admission & Hearing --At 2.15 P.M.
IV. Specially Assigned Matters

10. Hon'ble Mr. Justice Dinesh Kumar Singh
Criminal Misc. Matters under Section 438 Cr. P.C. (2016)
Criminal Misc. Matters under Section 438 & 439 Cr. P.C.—NDPS Act and 498-A IPC (Fresh Cases)
3.30 P.M.—Criminal Misc. Matters under Section 482 Cr. P.C. (2016)
11. Hon'ble Mr. Justice Gopal Prasad
Criminal Appeal (S.J.) including Custody matters — Hearing
12. Hon'ble Mr. Justice Mungeshwar Sahoo
F. A. — Order and Hearing (Up to 1989)
Writ Petitions arising from orders of
Civil Courts/ converted from Civil Revision Applications
(U/s 115 C. P. C.) —Orders, Admission & Hearing.(2014 - 2016)
13. Hon'ble Mr. Justice Hemant Kumar Srivastava
1st half — Criminal Misc. Matters under Section 439 Cr. P.C.(2016)
2nd half — Criminal Misc. Matters under Section 439 Cr. P.C.(Old Cases)
14. Hon'ble Mr. Justice V. Nath
I. Second Appeals — Order , Admission & Hearing
Civil Revision —Orders, Admission & Hearing.
II. Writ Petitions arising from orders of
Civil Courts/ converted from Civil Revision Applications
(U/s 115 C. P. C.) —Orders, Admission & Hearing.(2013)
15. Hon'ble Mr. Justice Shivaji Pandey
CWJC — Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2013)
16. Hon'ble Mr. Justice Ashwani Kumar Singh
I. Criminal Appeal, Govt. Appeal, SLA against Acquittal (S.J.)— Orders & Admission
II. Govt. Appeals and Criminal Application under Section 341 Cr. P. C. — Orders, Admission & Hearing.
IV. Cr. Appeal (S.J.) — Hearing (2015), Urgent and Specialiy Assigned matters
III.Criminal Misc. Matters under Section 482 Cr. P.C. (2015 & 2016) — Orders, Admission & Hearing
V.Cr. WJC (S.J.) — Orders , Admission & Hearing
VI. Specially Assigned Matters
17. Hon'ble Mr. Justice Vikash Jain
I. CWJC — Group —IV —Orders, Admission & Hearing (2014)
II. Matters arising from DRT — Orders, Admission & Hearing
III. Request Cases — Orders, Admission & Hearing
18. Hon'ble Mr. Justice Ahsanuddin Amanullah
1st half—I. CWJC— Group—IV—Orders, Admission & Hearing (2015 -2016)
2nd half —I.CWJC- Retirement benifit (State Govt. Services) — Orders, Admission & Hearing
II— CWJC — Retirement benifit (Body Corporate / Municipal Corporation Services etc.)—Orders, Admission & Hearing
III.— CWJC —Retirement benifit (University and others.— . Orders, Admission & Hearing
19. Hon'ble Mr. Justice Aditya Kumar Trivedi
I. Writ Petitions arising from orders of
Civil Courts/ converted from Civil Revision Applications
(U/s 115 C. P. C.) —Orders, Admission & Hearing.(upto 2012)
II. Miscellaneous Appeals — Orders, Admission & Hearing.
III. MJC.— Orders, Admission & Hearing.
IV.Other Civil matters not assigned to any other Bench — Orders, Admission & Hearing.

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| 20. Hon'ble Mr. Justice Rajendra Kumar Mishra | 2nd half — F.A.— Orders & Hearing (From 1990) |
| 21. Hon'ble Mr. Justice Chakradhari Sharan Singh | I. Criminal Misc. Matters under Section 438 Cr. P.C. (2016)
II. Criminal Misc. Matters under Section 438 Cr. P.C. (Old Cases)
III. Specially Assigned Matters |
| 22. Hon'ble Mr. Justice Prabhat Kumar Jha | Criminal Misc. Matters under Section 438 Cr. P.C. (Old Cases) |
| 23. Hon'ble Mr. Justice Jitendra Mohan Sharma | Criminal Misc. Matters under Section 439 Cr. P.C. (Old Cases) |
| 24. Hon'ble Justice Smt. Anjana Mishra | I. CWJC- Group — II — (Compulsory retirement , Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.) — Orders , Admission & Hearing
II. Specially Assigned Matters |

Civil Review Petitions in Single Judge matters to be listed as per Tiedup of the Bench Concerned / Roster of the subject matter.